

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 314
CP-229/2023

IN THE MATTER OF:

FEXPRIME FINANCE PRIVATE LIMITED

.... Petitioner/Applicant

Order under Section 66 of Companies Act, 2013

Order delivered on 03.06.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :
For the RD : Ms. Jyoti Khurana, Adv.

ORDER

Ld. Counsel appears for the Applicant. Ms. Jyoti Khurana, Ld. Counsel appearing for the RD has submitted that the Auditor has made certain allegations of fraud on the basis of which the prayer in this application cannot be allowed. Ms. Jyoti Khurana, Ld. Counsel for the RD has further submitted that the Applicant has given a response to these observations but the RD is not satisfied with the response.

Ms. Jyoti Khurana, Ld. Counsel for the RD shall take instructions as to whether the RD is proposing to take any action on the report submitted by Auditor.

List the matter for arguments **on 05.08.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay